

1947 : East Pb. Act XVI] EXTENSION OF LIMITATION 143
**THE EAST PUNJAB EXTENSION OF LIMITATION
 ACT, 1947.**

EAST PUNJAB ACT No. XVI OF 1947.

[Received the assent of His Excellency the Governor-General of India on the 12th December, 1947, and was first published in the East Punjab Government Gazette [Extraordinary], dated the 16th December, 1947.]

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Year	No.	Short title	Whether repealed or otherwise affected by legislation
1947	XVI	The East Punjab Extension of Limitation Act, 1947.	Amended in part by the Adaptation of Laws Order, 1950

An Act to extend the period of limitation for appeals and applications which had to be filed in the High Court of Judicature for East Punjab on 29th of September, 1947.

It is hereby enacted as follows:—

1. (1) This Act may be called the East Punjab Extension of Limitation Act, 1947. Ex- Short title and commencement.

(2) It shall be deemed to have come into effect on the 29th of September 1947.

2. In computing the period of limitation prescribed in the Indian Limitation Act, 1908 (IX of 1908), or in any other law for the time being in force, for an appeal or application to the High Court of Judicature for East Punjab, where the limitation expires on the 15th day of November, 1947, or has expired before the said day, the period from the 29th day of September, 1947 to the 15th day of November 1947, shall be excluded. Extension of the period of limitation.

¹For Statement of Objects and Reasons, see East Punjab Government Gazette 1947, page 54 ; for proceedings in Assembly, see East Punjab Legislative Assembly Debates, Vol. I, 1947, pages 177-78.